

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

Contempt Petition No.8 of 2018  
in  
Original Application No. 775 of 2017  
Date of order : 08-03-2018

Between :

M Raja Manohar S/o Late Shri M Sankara Rao,  
Aged about 43 years, Occ : Former Works Manager,  
At Ordnance Factory Medak, R/o D.No.5-41,  
Ward No.12, Pedapudi, KUchipudi Center (P.O);  
Movva Mandalam, Krishna District,  
Andhra Pradesh – 521136. ....Applicant

AND

Union of India,  
Represented by its Secretary,  
Shri Dr Ajay Kumar,  
Department of Defence Production,  
Ministry of Defence, South Block,  
New Delhi – 110011. ... Contemnor / Respondent

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Counsel for the Applicant: Mr. M Raja Manohar (party-in-person)

Counsel for the Respondents : Mrs. K Rajitha, Sr. CGSC

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CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kanta Rao, Judicial Member )

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It is submitted by the learned Standing Counsel for the Respondents that the order has been complied with. The applicant appearing in person contends that the order is not passed by the Competent Authority. If there

is any such grievance, the applicant can question the same by filing fresh OA.

2. The Contempt Petition is closed accordingly.

3. No order as to costs.

(MINNIE MATHEW)  
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)  
JUDICIAL MEMBER

Dated : 08<sup>th</sup> March, 2018.  
Dictated in Open Court.

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